THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): We wiU take up both the Bills together.

I. The Supieme Court Judges (Conditions of Service) Amendment Bill,

### II. The High Court aad Supreme Court Judges (Conditions of Service) Amendment Bill, 1993.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Madam. I beg to move:

"That the Bill further to amend the Supreme Court Judges (Conditions ot Service) Act, 1958, as passed by the Lok Sabha, be taken into considera tion."

1 also beg to move;

passed by the LokfSabha, be taken into State once 'n consideration."

Bill. 1993, seeks to provide that where a Hgh Court was entitled to computation of his income chargeable under permanent lesidence official residence befitting their status without the facility of payment of rent charges and, therefore, the concession was subject question of payment of house rent allowance exemption. to Judges does not normally arise. However, a situation has arisen and may also arise in future when Judges do not avail of official residence. At times there is s delay in the vacation of the official residence bi- retired Judges and, therefor

the newly appointed Judges may have to go without suitable official residence for some period of time. The present Bill is intended to meet such situations. It may be pointed out that such a provision already exists in the case of the High Court Judges (Conditions of Service) Act, 1954 to the effect that the High Court Judges not availing of official rwldential accommodation will receive a bouse rent allowance of Rs. 2,500 per Month whieh is exempt from income-tax.

The amount of house rent allowance of Rs. 3,000 per month provided in the Bill s consdered reasonable considering the status of the Supreme Court Judges. The Supreme Court's strength was increased with effect from 9th May, 1986 and herefore, the contingency of payment of house rent allowance arose since then.

is, the Absut the second Bill. that High Court and Supreme Court Judges Servicde) Amendnlenfl (Conditions of 801. 1993, the position prior to Novem-jer, "That the Bill further to amend the, Hgh 1986, was that a Judge of the Supreme Gourt Court Judges (Conditions of Service) Act. was entitled to leave travel concession for 1954 and the Supreme Court Judges himself and the members of h s family for (Conditions of Service) Act, 1958, as visiting his permanent residence in his home a year. In addition, he was entitled to leave travel concession for also himself and ihe members of his family for Both these Bills are being taken up together. visiting any place in India once in a block The first Bill, that is, the Supreme Court of four years in lieu of LTC to home-town in Judges (Qonditions of Service) Amendment that particular year. Similarly, a Judge of a LTC for visiting Judge of the Supreme Court does not avail his permanent residence in his home State himself of the official res'dence, he would be once in a block of two years and a Judge pad an allowance of Rs. 3,000 per month and who had been transferred from one High Court this allowance would not be included in the to another was entitled for LTC to hiss in his home State once the head "Salaries" under section 15 of the every year. Besides, a Judge of the High Court Income Tax Act. 1961. Normally all the was also entitled to LTC to anywhere in Judges of the Supreme Court arc provded w th India once in a block of four years In lieu of LTC to home town. This to income-tax

> In order to improve the conditions of i service of Judges, the Judges of HighCourts and the Sunreme Court were al

lowed the leave travel concession facility twice a year to any place in India including home-town with effect from November, 1986. From December, 1990, this facility was further enhanced in the case of Supreme Court Judges. They were allowed three LTOs a year. However, while liberalising leave travel concession, a corresponding relaxation under the Income-tax law was not effected. As a result, even though a more liberalised LTC concession facility has been made available to the Judges, they find it difficult to avail of the same since further liberal'sed benefit was not tax exempt.

The Vice-Chairman (SYED SIBTEY RA2I) n the Chair.

This matter has been under the consideration of the Government for some t me. It has been felt that in the absence of tax exemption provision to cover the value of enhanced LTC, the object of providing better LTC benefits to the Judges will remain illusive. It is, therefore, necessary to exempt the monetary value of enhanced LTC from the levy of ',ncome-tax with effect from Ist April, 1986. The Bill accordingly provides for the necessary exemption.

I commend both the Bills to the House for its wholehearted support.

The questions were proposed.

श्री सूल श्रम्य सीणा (राजस्थाल): उपसमाध्यक्ष महोदय, माननीय विधि मंत्री जी ने जो उच्यतम स्यायालय न्यायाधीस (सेवा मत्तें) संबोधन विधेयक, 1993 और उच्च न्यायालय और उच्चतम, न्यायालय न्यायाधीस (सेवा मतें) संबोधन विधेयक 1993 नामक बिल पंस किए हैं, इन बिलों का हमें विरोध नहीं करना चाहिए क्योंकि देस के अंबर न्याय प्रणाली है और सुप्रीम कोर्ट और उच्च न्यायालय के न्यायाधीयों को जहां कुछ वेतनमान या कुछ सुविधाएं देने की बात है, उसके लिए हमें सहयें ये सुविधाएं बढ़ाई जाएं, इसमें सहयाग करना चाहिए । सेकिन साथ ही मैं यह कहना चाहता हूं कि सरकार का वृष्टिकीण भी साफ होना चाहिएं

दो कर्मचारियों के अंदर दो प्रकार की नीति, दो प्रकार के निर्णय नहीं होने साहिएं। नीति एक ही होनी चाहिए । आज हम सुप्रीम कोर्ट और उच्च न्यायालय के न्ययाधीशों के लिए मकान की सुविधाओं के लिए या पाक्षा की सुविधाओं के लिए जो स्वीकृति दे रहे हैं वह चाहे तीन हजार करीब ही क्यों न हो उस प्रकार की मुविधा पर सरकार को प्रापास्त नहीं है, कोई प्राधिक स्थित की ओर सरकार नहीं देख रही है, लेकिन छोटे कर्मचारी भी कुछ दिन पहले डाक तार विभाग के कर्मचा एसों ने 35 रुपए से 50 रुपए प्रति महीने बढ़ाने के लिए चार दिन तक हड़ताल की, यह रोड़ धर बैठने को । बबना हुए, ऐसी नौबत प्राई और सरकार की यह कहना पड़ा कि सरकार जहां छोटे कर्मवारियों की देने की बात आती है तो आर्थिक स्थिति को सामने पहले रखती है। इस्रिए जो बिल यहां प्रस्तुत हुए हैं उनके द्वारा अहां तक सप्रीम कोर्ट के जजों का सवाल है, न्याय प्रणाली से जुड़े हुए में विल है, उनका विरोध नही करना चाहिए । लेकिन इस के साथ ही मैं ध्रपने कुछ सक्षाव इन विलों के बारे में देना चाहता है।

एक तो मैं भाइता है कि की स्वायाधीयों की नियुक्ति होती है, उस में राजनीतिक हस्तक्षेप नहीं होना चाहिए । राजनीतिक हस्सक्षेप होने के कारण जो निष्यक्ष न्याय की प्राणाकी जा सकती है, वह मिलने में कुछ संगय पैदा हो सकते हैं और न्यायाधीयों की नियुक्ति के लिए केन्द्रीय सरकार की दीवी ठहराया जाए, इस बात की भी में मानने के लिए तैयार नहीं हूं। इसके ग्रतिरिक्त स्टेंट के जो चीफ मिनिस्टिर हैं, चीफ जस्टिस हैं, इन की राय पर और उनके पैनल के बाधार पर सेंट्रल गवर्नभेंट इनको नियुक्ति देती है । स्टेट के जो उच्च न्यायालय हैं उन के अंदर जो न्यायाधीश भेजते हैं तो मैं मानता है कि इस प्रकार के राजनीतिज्ञ चाहे वह मुख्य मंत्री हों, या केन्द्र सरकार के मिनिस्टर हों, उनकी राय के ब्राधार पर न्यायाद्यीशों की नियुक्ति नहीं होनी चाहिए और न्यायधीशों की नियुक्ति के लिए भलग से ट्रायब्युनल दनाया जाए । मैरिट के प्राधार पर न्यायाधीशों की जो नियुक्ति होगी तो न्याय लेने में बादगी को वह विश्वास होगा कि उसे उचित न्याय मिल रहा है। उस में राधनीतिक हस्तक्षेप या प्रमाय नहीं । होगा जिससे कि मेरे साथ प्रन्याय हो सकता है। इसलिए न्यायाधीशों की नियुक्ति में यह भ्यान रखन की बात है कि हस्तक्षेप न हो।

कहा तक उच्चतम न्यायासय और उच्च न्यायालयों के न्यायाधीशों की मविधाओं की बात है इन को देने में हमें विरोध नहीं है लेकिन मैं कहना चाहंगा कि जो छोटे सेंशन कीर्ट हैं या हिस्ट्रिक्ट कोट्सं हैं, उन के न्यायाधीशों को भी सुविधाएं दी जाएं 🕕 एक बार मुझे मौका मिला या एक कैस में कीर्ट में जाने का। मैं चार घंट तक कोर्ट में बैठा रहा । भूलजिम जब नक कोर्टमें नहीं लाएं तब तक गेरा साक्ष्य नहीं हुआ। जब जज से यह पूछ: गया नो जज ने कहा कि उस के पास गाड़ी तक की सुविधा नही थी जिससे मुलजिम को बुलाया जा सके, मंगाया जा सके। छोटे स्तर के जो डिस्ट्रिक्ट जज है, सेशन अज हैं उनकी साड़ी की मुविधा की दूसरी ग्रावश्यकताएं हैं जो भावास से संबंधित हैं वे सविश्वाएं भी इनके माय जीड़ देते तो प्रणका होता । इससे यह पता लगता कि न्याय प्रणाली में एक छोटे से लेकर बड़े कर्मचारी के साथ एक जैसा सलक किया गया। हमारी न्याय प्रणाली के ऊपर हमारे देश के लोगों का पूर्ण विश्वास है। बेकिन इस विश्वास को न्याय प्रणाली में कुछ ऐसे सत्व दुषित करने के लिए सामने आये हैं । न्यायालय का उल्लंघन करने के लिए इस देश में न्याय प्रणाली पर कई बार बार हमा है। 6 दिसम्बर, की घटना हम धूले नहीं हैं । इस देश के सबसे बढ़ प्रांत के चीफ मिनिस्टर ने इस देश की सुप्रोम कोर्ट को धौद्या दिया 💛

# भी संघ प्रिय गीतम (जलर प्रवेश): इसका न्या रिलेवेंस है जजेज की सेवा वर्ती से?

I have got an objection io it. It has no relevance to out subject-matter.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : Please take your seat. {Intetruptions).. You have not requesetd. {Interruptions).. , Gautam)!, you raise your point of order. You cannot just do like this. (Interruptions)...

🏋 🎜 संघ प्रिय पौतमः वयो सदन का समय वर्वाद हो रहा है इस सरह की बातों में ! (व्यवधान)

श्रीराम नरेश कादन (उत्तर प्रवेश): जी सत्य बाह कह रहे हैं उसे क्यों [सुठला रहे हैं। (स्यवस्राम्)

SHRI SANGH PRIYA GAUTAM: We are the highest body in the country. We are discussing the matter of the High Court and Supreme Court Judges (Condi-ions of Service) Amendment Bill and we have to take a decision on it. We are unnecessarily wasting the time of this iiugusi House.

थी मुलकार भीजा: आप हाऊस का टाइम क्यों खराब कर रहे हैं। मैं यह कह रहा था कि उन्यतम न्यायालय जिसे संत्रीम कोर्ट कहा जाता है उसकी क्षोखा दिया। देश की अनता इस को कैसे भून मकती है। इस देश के न्यायालय के प्रति क्यं। नहीं विश्वास जोगों का उठेगा। यहां पर बड़े ग्राइमी के माथ न्याय दूसरा होता है और छोटे चादमी के साथ न्याय दुसरा होता है । इस**लि**ए निष्पञ्ज न्याय हो इस देश की रक्षा के लिए । इम देश के प्रजातंत्र को कायम रखने के लिए, लोकतंत्र को कायम रखने के लिए लोगों का विभ्वास यहां की न्याय प्रणाली पर होता चाहिए। इसलिए न्याय प्रणाली के ऊपर श्राप को समय के अनुसार पुरा डिसकअन इस सदन के अंदर कराना चाहिए । ऐसा प्रस्ताव आपको लाना चाहिए । मात देश वे अंदर दो करोड़ केसभ लिमात हैं। इतनी बड़ी संख्या लम्बित केसी की है । इनका भीन्न निपटारा नहीं हो पा रहा। इसलिए चाहे न्यायाधीशो की संख्या क्यों न बढ़ानी पड़े, बाहै उनकी सुविधाएं क्यों न बढ़ानी पहे, आप उनकी दें लेकिन ऐसा करिये कि ज्यादा से ज्यादा और कल्बी से जरूबो इन कैसों का फैसला हो सके। इसके लिए ग्राप जो भी उपाय करें लेकिन इस काम को करिये । कुछ पैसे वाले. राजनीतिक लीग न्यायालय को अपने बल से प्रभावित करते हैं। न्यायालय के अंदर कोई केस पेश किया। उसकी चाजंशीट पुलिस हारा दी जाती है और उसकी अवधि 45 दिन की होती है हैं 90 दिन की अवधि में पैसे वाले लोग, राज नीतिक प्रभाव वाले लोग इस पर अपना ग्रसर डालते हैं । जी पुलिस की चार्जभीट देनी होती है उस प्रवधि को निकाल देते हैं जिससे केस पेश नहीं हो पाता है । ऐसी स्थिति को रोकने की कोशिश करनी चाहिए।

वैसे यह प्रभासनिक जिम्मेदारी है, जुडिक्षियरी की जिम्मेदारी नहीं है लेकिन फिर भी न्यायालय के लिए यह होना चाहिए कि 90 दिन की भ्रवधि के अंदर जो चार्ज शीट दी गई है क्या वह गलत तरीके से तो रोक नहीं दी गई है इसको देखना चाहिए । मेरा यह कहना है सही न्याय मिलना चाहिए । साथ ही यह कहना चाहता हूं कि सुलम और सस्ता न्याय दिलाने के लिए धापको पंचायती स्तर पर, गाम पंचायत के स्तर पर देखना चाहिए।

गांव के लोगों को अपने साधनों के ग्रन्दर सस्ता न्याय मिल सके, ऐसी ऋष व्यवस्था करें। पंचायत स्तर पर न्याथ की प्रणाली लागू ही, पंचायत समिति के स्तर पर ही तो हाई कोर्ट और सुप्रीम कोर्ट के चक्कर लोगों को नहीं काटने पढ़ेंगे । उनको न्याय उनके घर में, उनके नजदीक मिल सके जिससे खर्चा न बढ़े, ऐसी सुविधा प्राप देश के लोगों को, गरीब लोगों को और जनता की दे सकें, ऐसी ध्यवस्थायें करें। कई बार न्यायाधीओं की नियुक्तियां प्रान्त के घन्दर कर दी जाती हैं। जिस प्रान्त के वे होते हैं उसी प्रान्त में उनकी नियुक्ति कर दी जाती है। उनके न्याय के अन्दर कभी कभी किसी केस में भाई-भजीजाबाद और रिक्तेदारबाद सामने मा जाता है। भयंकर ग्रपराधी रिश्तेदार की भी बेल ले ली जाती है। इसलिए मेरा यह निवेदन हैं कि स्टेट और जिले के ग्रन्दर, जिला सेशन के अन्दर न्यायाधीश उस जिले में और उस स्टेट में जिसका वह रहने बाला है उस स्टेट में और उस जिले में उसकी नियुक्ति नहीं होनी चाहिए। इस पर प्रतिबन्ध हो । ऐसे लोगों की यदि कहीं नियुक्ति कर भी दी गई हो तो उनका द्रांसफर कर दिया जाय। उनको दूसरी स्टेट ऑर दूसरे जिले में लगा दिया जाय जिससे लोगों का न्याय प्रणाली के ऊपर विश्वास बना रहे। स्थाय प्रणाली के ऊपर लोगों का जो विश्वास है वह कायम रहे। यही आत मैं कहना चाहता हं।

उपसम्भाष्यकः (संयद सिवहः रक्षी): श्री ओ. राजगीपाल।

श्री संब प्रिय गौतम: महोदय, मेरा पाइन्ट ग्राफ ग्रार्डर है। मोशन वहां से मृत्र हुन्ना तो शुरुत्रात इक्षर से करनी थी।

Why did Mr. Meena init'ate the discssions 7 I would like to know it.

THE VICJE-CHAIRMAN (SYED SIB-TEY RAZI): Mr. Gautam, you have no right to put a question like this. It is the discretion of the Chair.

SHRI SANGH PRIYA GAUTAM: 1 have raised a point of order.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): The Chair can change the serial number of speakers. I think this is not a procedural question. You must know the rules. You are a very senior Member, It is the discretion of the Chair. (Interruptions). Please take your seat. Don't cast aspersions on the Chair. Pleaes sit down.

SHRI O. RAJAGOPAL (Madhya Pradesh) Mr. Vice-Chairman, we are considering these two Bills together. The scope of both the Bills is very limited. It is not a contentious matter. Therefore, r am not opposing these Bills. However, I would like to have some clarilication on certain points. I don't know how Rs. 3000 has been fixed as house rent for a Supreme Court judge in Delhi. We know that the problem of accommodation in Delhi is very acute. We may no! get even a wo-ioom facility for Rs. 3000 in Delhi. I don't think it is a right amount. I would suggest instead i)f fixing a definite amount. A certain percentage of the salary should be fixed for house rent. That is my suggestion. The Minister has mentioned in these Bills that the provisions of these Bills shall come into effect from 9th May, 1986. I would like to know from the hon. Minister why this difference is there. The hon. Member was referring to the question of appointments, political appointments and the results thereof. Sir, on the question of appointments, certain norms should be there, like consultation with the Chief Justice and the Chief Minister. The Chief Justice of the concerned High Court should also be taken into account. It is not a question of mere politicisation of appointments.

followed. I would just quote what a retired tradition and it 's not proper on our part to Chief Justice of the Supreme Court. Shri simply copy what is gong on or what has recently. He is reported to have said. "The product of their own history. judiciary in India has deieriorated in standards because such judges are appointed as are willing to be influenced by ladies, parties and RAMAN (Tamil Nadu): You want to copy by whisky bottles". This is what the former the old system where people were Chief Justice of India has said. Therefore, in oppressed. the matter of appointment, various considerations are taken into account the it is accepted that standards have gone down. major question. Even after 46 years of independence, we have not given it a deep are following now. Do we not have anything courts as "your lordship' and all that? Should we continue with these things in a free republic 7 This is a matter which we have to committee to study our jurisprudence and the traditions followed by our ancient law-givers. told some foreign country—Kamlaji will be ween the judiciary and the executive able te enlighten us—I think it is Philippines, where in front of their Supreme Court they have installed the statue of the first law-giver, Manu. A foreign country has considered it proper to do this. But we have not even thought 't proper to look back into our own law-giving tradition It is not a question of dress alone. But certain concepts, certain approaches and viewpoints also need to be thoroughly studied. Definitely, our ancient traditions in this regard can be made use of so as to evolve a genuine Indian judicial system. This may not be relevant while discussing the contents of this Bill. But 1 would still

Certain considerations which are very urge upon the Minister to consider these essential for selecting a person are not being aspects. Ours is a big country with a great Venkataramaiah said about this matter happened in other countries which is only a

SHRI TINDIVANAM G. VENKAT-

SHRI O. RAJAGOPAL: When we results of which we are seeing now. Generally, have the time, we can discuss this in detail. These law-givers prescribed certain This has to be corrected. Now I would like to things according to the requirements of draw the attenfon of the hon. Minister to a thai particular period. I do not say that what Manu said thousands of years ago should be implemented now. This is not thought whether we should continue with the what I meant. My friends should under judicial system that we have adopted from the stand the spirit behind it. Now, for im Britishers—the Anglo-Saxon system that we proving the judicial system, to make it more effective, I would like to urge upon cf our own? Do we have to still wear the the hon. Minister to consider having a antiquated attire and continue to address in Bench of the High Court at least in the Slate capitals. I am just mentioning about the requirement of having Benches of the High Courts in the State capitals. Now, in earnestly consider. I would urge upon the Trivandrum, the capital of Kerala, there is Minister to make a deep study or to appoint a no High Court Bench. So also in Bhopal. I think there is a need for opening a Bench of the High Court in State capitals. Can we not learn anything from them ? I am It will facilitate proper coordination bet interruptions)

> PROF. SAURIN BHATTACHARYA (West Bengal) : At Lucknow also.

SHRI SANGH PRIYA GAUTAM: There is a Bench at Lucknow.

PROF. SAURIN BHATTACHARYA : There is bench but there is no chair.

SHRI O. RAJAGOPAL: Everybody knows that justice delayed is justice denied. Now, lakhs of cases are pending. Some method should be evolved by which speedy di, sposal of cases can be brought about. Somebody mentioned about Ayodhya. I feel much of the trouble pertaining to Ayodhya could have been avoided if only

the cases filed as way back as io 1951 had been disposed of. The cases filed in 1951 have still not been disposed of. This long delay, which could have been avoided, has brought about so much of complications to the problem. So, we must think about this aspect also. With these comments, I would like to support these Blls for being passed.

SHRI ASHOK MITRA (West Bengal): Sir, on behalf of my party, I support both the Bills. If the judiciary, the higher judiciary, who are the upholders of our C insJi-tut'on, our laws and our Parliamentary democracy, is to survive in this country, we must see to it that it lamains uncontamina-ted, that it remains completely detached from life's daily travails. The judiciary is also the arbiter between the people and the executive. If the people have some grievances against the executive branch of the Government, in the final resort, they have to go to the judiciary. So, the judi;iary is our most prestigious asset and you must keep it that way. And, certainly, we must protect them from the travails of daily living. The mundane problems that are inflicted on other ordinary citizens should not attach to the judiciary. They should be kept away from temptation because if you arrange for a circumstance where the judiciary finds it difficult to maintain the standard of living which is in consonance with the dignity of their office, then problems are bound to arise. I do not say that the problems are not arising. They have arisen but certainly we should try to do whatever little we can do. And I would certainly, subscribe to the point of view that the provision of Rs. 3,000 per month is not enough. I feel quizzical about it. If the Government can provide 40 to 50 bungalows for Ministers, why can't they provide 25 or 30 for the members of the Supreme Court? They should receive the same priority as Cabinet Ministers and others do. And if that is not possible in the immediate period, they should certainly be allowed tax-exempt additional allowances so that they can rent houses which are in consonance with the dignity of their office. Is this sum, Rs. 3000,

enough? 1 have my own doubts. I wish the Minister would kindly review the matter and take care to do necessary adjustment in the emoluments of the judiciary. That s however not enough in the present unhappy circumstances to keep them away from contamination because sometimes they are contaminated, they' are deliberately subverted and this subversion, T say this without any ran cour in my mind, is mostly done by the Government of the day. What is the political complexion of the Government I am not worried about. In this connection, you kindly permit me to refer to the very unfortunate situation which this Par! ament had to face about a year ago. A member of the Supreme Court, a Judge of the Supreme Court, was found guilty of financial improprieties by his own peers. He was impeached in this Parliament. but he could not be sentenced.

SHRI V. NARAYANASAMY (Andhra Pradesh): Sir, I am on a point of order .... (Interruptions)....

THE VICE-CpHAIRMAN (SYED SIBTEY RAZI): Mr. Mitra. you please take your seat. He has a point of order.

SHRI V. NARAYANASAMY: Sir, the honourable Member has referred to the impeachment of the Supreme Court Judge. Sir, I would like to bring *to* the notice of this House that he was not impeached and the motion brought forward by the Opposition was defeated 'n that House. Because he is a very senior Member, I am not saying anything more.... (Interruptions')....

SHRI SANGH PRIYA GAUTAM: The motion as supported by others.... (Interruptions)....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Gautam, please sit down....(Interrttptions)....

SHRI MENTAY PADMANABHAM (Andhra Pradesh) : Sir, this is a fact. {Interruptions).... This 's a fact. The impescfcmsnt proceedings were initiated

in that House and, ultimately, it was de-feated ..(Interruptions).. The Honourable Member has just raised that issue and there is nothing wrong in if ..... (Interruptions) ....

THE VICE-CHAIRMAN; SYED SIBTEY RAZI): Mr. Mentay Padma-nabham, you are a very senior Member.. (Interruptions).... Mr. Saurin Bhattacharya, you are also a senior House, then I Member. You see, a point of order is the right cannot permit it of a Member and he is exercising his right. Let him finish first. The ruling depends on the Chair. But he should exercise his right. Otherwise, there is no sense in my sitting over here.. (Interruptions)...

going to conclude my point in one sentence. Sir, what the honourable Member is stating is carried, there was no punishment. It is not (Interruptions)...\_. correct, Therefore, I want your ruling on that .. (Interruptions).

## शी संघ किय गीतम: लेकिन यह तो सही है कि इम्पीचमेंट का मोशन पार्लियामेंट में ब्राया और प्रापने सर्पोट किया''' (श्यवधान)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Mr. Gautam, please take your seat ---- (Interruptions) Mr. Gautam, please take your seat.... ilttterruptkms).... Mr. Mitra, you ferred to some exercise which was con ducted by the other House. It is the general practice of this House that we do not- refer to the practices or' the occurrences which are there. But, in this particular case ; you were just referring to an instance. I think there should not be any objection to it. But you should try to limit yourself to this point and you should not sc furter. Please conti nue, Miri Mitra." ......"

SHRI ASHOK MITRA-: Sir, I did not realise that I was straying away. I thought I was talking of a very specific matter, something of which this Parlla-mrat ought to be ashsinfed. I am Sorry fo

say this because a motion, was .moved for the mpeachement of the Judge on the btisi? of the verdict.... (Interrup'iofts) ..

IHH VICE-CHAIRMAN (SYED SIBTEY RAZI): No, Mr. Mitra. You are going beyond your right. I permitted you because you just referred to an incident. If you are going to discuss what was happening in the other

(Interruptiom).... I am n at permitting it.. (Interruptions),. I am not permitting it. .(Interruptions).. Please take your seat.. (Interruptions).,

SHRI MENTAY PADMANABHAM: Sir, it has been discussed in the other House and it SHRI V. NARAYANASAMY: Sir, I am has been reported in tfw Press also .... (Interruptions) .... It ii a part of hstory, whether it is right or wrong. So, every that in spite of the imileachment motion being Member has a right to refer to it....

> SHRI ASHOK MITRA: I Stiand OB my ri gilt (Interrup'tums).. Evierv Member has a right to .faavB his say.. ■. (Interruptions) ----- and 1 also Would like humbly suggest ---- (.InterrtipHmi),

THE VICE-CHAIRMAN (SYBD SIBTEY RAZI): Mr. Mitra, I permitted you to some extent. But you have no rig at to discuss the merits of a matter which had been discussed in the Other re House and I just permitted you just to make a passing reference to it the historical part of it. But I am not permit' ting it any further (Intemtputions)..

SHRI ASHOK MITRA: This Bill was discussed in the other House. Does it mean that I should not discuss it in this House? .... (Interruipiions) ....

THE VICE-CHAIRMAN (SYBD SIBTEY RAZI): That is not the case (Interruptions)., .Don't teach the Chair {Interruptions) ....

THE" VICE-CHAIRMAN (SYEC IBTEY RAZI) please let me handle 't. Mr. Milra, I request yoti to retrain from forgoing the conventlos of this August House. And I request you not to proceed

further on this matter.

SHRI ASKOK MITR A: I refer to your request, and I would try to confine myself to the point that I was trying to make-(Interruptions) Please listen A motion for impeachment was moved and it could not be passed. And I would say, please put your hand to your heart and say, why that motion could not be passed. It is not that the Government did not know the background of the Judge. Even when he was the Chief Justice....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): No. I am not permitting you, Mr. Mitra Don't compel me to ask the Reportets that it should not go on record. I am again requesting you. And if you are not aceding to my request, I will be compelled to ask the Reporters not to record.

SHRI ASHOK MITRA: Kindly (ell me how to formulate my point ..... (Interruptions)

THE VICE -CHAIRMAN (SYED SIBTEY RAZI): No, no. He has just leferred to it.

SHRI ASHOK MITRA: Kindly tell me how I shall formulate what I have to say. (Interruptions)

SHRI V. NARAYANASAMY: The Chair cannot tell you how you should say.

SHRI ASHOK MITRA: What shall I say ?.... (Interruptions)

SHRI V. NARAYANASAMY : You should know how to formulate

"SHRI ASHOK MITRA: Shwld it not be stated, you did not dare tet go through the impeachmer because \*\*' (Interruptions)

SHRI MENTAY PAOMANABHAM: There is Something amiss in the House.' (Interruptions)

THE VICE-CHAIRMAN (SYED SIBriY RAZI) : Mr. Mitra, please do not indulge yourself in this way. (Interruptions)

SHRI V. NARAYANASAMY: Sr, I have a submission.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): What do you want? I have already given my ruling.

SHRI V. NARAYANASAMY : My submission is.... (Iriterruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I had already given my ruing. I do not permit any further debate on th's. (Interruptions) Mr. Mitra, please take your seat. (Interruptions)

SHRI V. NARAYANASAMY: Sir, I have a point of order. I have another point of order.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): What is your another point of order? You please tell me. I have already given my

SHRI V. NARAYANASAMY: Sir, I am on a different point. Sir, ray point of order 's that if you go through the proceedings of the House, the hon. Member from the CPM, while he was speaking, said \*\*

When we were interrupting, he telling that. It should be expunged. (Interruptions)

### SHRI MENTAY PADMANABHAM:

It is not correct. The Judges should Dot be placed in such a position as to seek favours. He is supporting the' Bill

SHRI V. NARAYANASAMY: I am raising a point of order. It is for you, Sir, to go through the record and find out. (Inierruptions)

<sup>\*\*</sup>Expunged as ordered by the chaire,

SHRI V. NARAYANASAMY: I have not concluded, Sir. He is telling "\*♦ \*\* and, therefore, you are speak-'ng like that." You kindly go through the record Whether it has been recorded. He is not only casting aspersions on me, but also on the Judges. It is a very serious matter. Therefore, Sir, I want your ruling on that.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I will check up the record and if anything has gone like that, it will be expunged.

Yes, Mr. Mitra, please proceed.

SHRI ASHOK MITRA: I take it that some unsavoury matters are not to be discussed in this House. I accept the judgement of the Vice-Chairman. But I st ll go back to my orig'nal point. And that is that it is not enough to take care of the emoluments. You should enquire at the time of his appointment what his background is, what is the quality of his mind, what is h's probity. And perchance the Executive branch of the Government is tempted to think that they could make use of a Judge m a particular manner, that means trouble for the country. This has happened n the past. I wish this does fiot happen in the future. That is enough. I think I have made my point.

SHRI TINDIVANAM G. VENKAT-RAMAN: I wholeheartedly support these two B'lls, though it s late. This is really an essential amendment and I support it ana also pay my encomiums to the Law Minister. But at the same time I would like to make certa'n submiss'ons regarding the lower judiciary.

About the higher judiciary, we have been speakig in this House that it is one of the pillars of our democracy. But we are not showing that concern for the lower judiciary which is going to rot.

People who are mcet'Dg the lower judi' ciary people can understand it and itot others. So, in order to raise their level, it is better to raise their emoluments and whatever you th'nk of the Ughest pedestal in the judiciary, you must also similarly think about the lower judiciary. 1 want to submit that n the lowest judiciary, the judges are ill-paid. There are also complaints against the lower judiciary as being almost corrupt. The payment made to them is not commensurate with the work as well as with the cost of 1 ving. Therefore, the Law Mitaister should also think of the lower judiciary and the dstrict judges whose •emcrfumeBts should be raised, because as a lawyer I am appearing from the trial court to higher courts and I know how they are sufferng and the advantages and the disadvantages they have. Therefore, it is better that you must also think of the dstrict judges and extend the same facilities to them as you are g'ving to the Supreme Court and High Court judges. You must try to see that lower court judges are also accommodated similarly because their Only grievance is that they are ill-pad and their emoluments should be raised because the cost of living is going up. Therefore 1 make this suggestion for the lower judic'ary for consideration of the Law Minister

Another thing that I want to impress upon the Law Mnister is the discnflina-tion with regard to the age of tetire-ment. Age of retirement for the district judges in the lower jud'ciary 's 58 years which has been raised to 60 years; it is 62 years in the case of High Court judges and 65 years 'n the case of Sttpreme Court judges. The same person who is working as a district judge could be elevated to the High Court and from the High Cburt to the Supreme Court. But why should you keep a distinatiokn between them 'n the matter of age of retirement? Why don't you have a Ufti-form pattern? The person who is in tlije Supreme Court retires at the age of 65,

<sup>\*\*</sup>Expun2ed as ordered by the Chair.

whereas the person in the lower judiciary retires at the age of 60 Brain is the same. You should not keep a distinct on between them but you should judge them by their capability whether a person is capable of holding that post. Therefore. my suggest'on is that the age of retirement in the judiciary should be uniform and there should be no distinction because as we say everybody 's equal before the law. Why should there be z dist'nction between one judge and the other in the matter of retirement? Thers should be a uniform pattern in the matter of age of retirement. I hope the Law Minister would consider this aspect.

I heard some Member saying that you revive this Manu Smriti. We are now to forget Manu Smrit'. We now do not have that type of classificat on in the society Now we talk of one nation, one world and one universe. We are forgetting the old type of classificat on. We cannot talk of Manu Smrjti at the present juncture because you know what Manu had said. He wanted that Shudras should not learn anything and if a Shudra tries fo do thai, you should pour lead into his ears. That is what Manu Smriti says. Do you wan! to go by that ? No person who wants to lead a modern life and who wants to attain status in life, can think of those days. But for Periyar Anna, we would not have been sitting here. We have come to a stage where we cannot afford to have any gradation of people. There should not be any such gradations because if you would try to revive Manu Smriti, there would be very serious protests against it. I will raise the strongest object on against it. So, don't go to Manu Smriti period; try to come up. (Interruptions). I am placing it on record. I must correct the record. This is not the modem trend.

sir, we should forget about casteism and ether things. We should not go into it. We should not dig into the ditch. Therefore I really feel sorry to find such observations from a Member of this august House.

SHRI V. NARAYANASAMY: Senior .Member.

SHRI TINDIVANAM G. VENKAT-RAMAN: I must place on record my 'ery strong objection to it. We should not o back to the Manu Smriti. We should not go back to the Manu Code. We are II one. We have no castes at all. We lave no distinctions at all. In feet, wo nust have a law so that there is no religion at all. We must have such a law. If ou are bold enough, you must go to the extent of having such a law. Thank you.

SHRIMATI JAYANTHI NATARAJAN Tamil Nadu) : Manu Smriti was the greatea est insult to Indian women. It should be hurried fathoms deep and we should "orget about it.

VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, on a point of information. Manu Smriti was not only an insult to India women; it was a great curse to the entire Indian society, Hi; gave us the Chatur Varna system. Due to this, our society got diviled. That s why Dr. Ambedkar said that Manu was he greatest rascal of Indian history. 1 entirely agree with him.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): I congratulate Mr. Jadhav for saying the truth.

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, 1 support these two Bills moved by the Law Minister. Though these two Bills are very simple, the hon. Minster has given us an opportunity to discuss the conditions of seivice and other things in regard to the judges of the Supreme Court and High Courts.

The first amendment relates to the leavt fiavel concession prov'ded to the judges. It is being proposed that this should, be free from income-tax. The second amendment is, if a Supreme Court Judge is not occupying Government accommodatioc, he should be paid a sum of Rs. S.OOft as allowance. I would-like to know from the ho« Minister whether a Supreme Court

judge would be able to get an accommodation great demand in this House and in the other at Rs. 3,000 with all the facilities which are provided to a Supreme Court judge. I would We should iwt bft miserly n this regard.

India are better. But they ha'c to be given of the High Court in my State. render justice quickly. 1 would 1 ke to point Territory, having a State Legislature. have in creased the salary and allowances of ire not there. judges some three-four years ago. However, pvevailing in our State residence also, apart from the court, we have French law, the custo-mary to provide staff, telephone and other fac'lities administration provided

given, I feel that some more fatili-ties have to give a categorical be given so that they render speedy justice. Court bench will be set up in Pondicherry. The hon. Ministry said sometime ago that lakhs of cases were pending in the Supreme when this backlog n the Judges' vacahc'es in the qual'ty of justice could in rove. the Supreme Court and High Courts would be cleared. Sir, there 's a

House. Sir, there is a great demand from the Members of both the Houses and also from request the hon. Minister te clarify th s point. the public for having a beach of High Court in various States. This is a burning issue. The hon. Minister had called the Chief Ministers If we want the judiciary to be impartial, if of various States and had a discussion with we want that just ee should be rendered, if we them. I was also prompted to bring a Private want that quick just ee should be rendered, we Member's Bill. As far as my State, should provide the judges with all the f acilit Pondicherry State, s concerned, there is a full es which are required by them. If you compare justification for having a High Court bcr.sh the conditions of service of judicial officers in here. At present the people from my State other countr es, in other developing countneil have to come to Madras for conducting their what do you find? Of course, I agree with the cases. On bench of CAT has been established hon. Minister that the conditions of service in there, but there is the need to establish a bench some more facilities so that they are able to peculiar situation. We are a separate Union cut that if we compare ourselves with the district level we have Session Courts. But Western and otliei countries, the judges in Ind for not e;tablishing a High Cburt bench the a are low-paid lt is known to every body. We reason given is that suffic ent number of cases Sir, a peculiar situation is which the 1.on. considering today's cost of living, the hon. Minister must appreciate. The hon. Minis-er Min ster should consider increasing further had to visit our State when the Law M nisters' the salary and allowances of judges. Since the Conference was held there, but ujifoitunately, judges have to maintain an office at their he could not come. Sir, we are following the law. of the French law we have at their residence. For this purpose, provision special Judges, but iin High Courts the Judges has to be made and facilities have to be knowing French are not there. So, interpreters have to be brought, but how can you rely on the trenslated version of interpreters 7 So. that In spite of the fact that facilities have been siiuation is there. I want the hon. Minister to assurance that a Hgh

I agree with the hon. Minster that the Court and High Courts. The reason is the non- conditions of the Supreme Court judges have filling of the vacancies in time. No doubt, to be improved. If we want the quality of just during the last two years, the hon. Minister ee to improve, we should provide them all the has taken care to see that the vacancies are facilities. We are also reading in newspapers fdled up in the Supreme Court and High that there are a lot of complaints about the Courts. In spite of it, backlog is there. I would Judges. This is because you are g'ving them like to know from the hon. Minister as to low perks. Give them handscmie perks so that

With these observations, I support the Bill.

thrae two Bills. After all, these are all small mercies oflfered to the judges Whether these Bills will solve their problems or there are any more grievances, the hon. Minister may look iato them. Some of our friends have gone to the extent of saying that their perks are not in consonance with their status, work and sacrifice because some of them could have been big lawyers with a lot of income, but Of course, they are dep-r'ved of all those things. standard must also be keirt in view.

In this connection, I would like to say two or three things. Judicary nowadays especially at the highest level, Supreme Court, enjoys a high prestige in our country, cutting across all political opinions. Sometimes we, politrcai was the Maadal issue. Of course, we know, the whole society was divided from top to bottom-anti-Mandal and pro-Mandal-but the subsided to a large extent and now it has grievances, as far as the cases are concerned. become a fact of life. Of course, this is only one analogy I am citing because the Supreme Court, the judiciary ia general, the highest Cwirt, occup'es a very prestigious position. Even the most contentious 'ssue like Ayodhya had to be referred. Though we are not happy the Supreme Cour' fof their op'nion. I hope prob-tem. What I want to say is that we have the discharge of their duties.

and the Govenment also were saying it many petqHe are demonding it, times that there were

N. GIRI PRASAD (Andhra thousands and lakhs of cases pending be< fore prsedesh): Me. Viceirman, Sir, I support the High Courts and the Supremen Court. So there is something Wrong the system. So many cases pending for so many years, not years but decades, and this system is allowing this tp con-inue! I don't know whether the Government has given serious thought to this problem. After all, everybody says, justice delayed is justice denied. That means we are denying justice to those people who went to the higher courts for justice. So the Government, even now, in consultation with In this background their status and living the judiciary, at least with the highest bodies, should give serious thought to this problem. and see 'hat the number of cases pending before the courts is reduced to the minimum possible extent.

As one of these experiences go, now the Lok Adalat, a new institution, is being parties, quarrel on many "ssues. We are developed. I do not know whether that will unable to come to a consensus or arrive at a solve the problem of reducing the backlog of decision. All such matters are referred to the cases or give justice to the people at the Supreme Court for arbitration. A recent case earl'est possible time and at the cheapest cost. I think Government should also give thought to it. That's why I suggest that the Government should come forward to make parliament could not do much. The matter had some deep study cf the judicial system and to be referred to the Supreme Court. After the take necessary steps to refurbish its 'mage, Supreme Court judgement the ag'tation especially in relation to the people's

My last point is, there are a number of demands coming up especially "n my State of Andhra Pradesh. Now lawyers are on strike in the coastal districts for quite some time, may be for four months or so. Their demand is, they want a High Court Bench at Guntur or the way it was referred. but 't was referred to near about Gumur. They have met all the leaders including the Chief M Bister. They are they would come with a proper solutkm to this saying something but no positive indication is coming frona. any side. Nobody knows what to keep up their prestige and also help them in the policy of the Supreme Court is, what the' policy of the Central Government is pr what the policy of the State Government is. In some In this connection, one sorrowful or sad States they have allowed some Blenches to aspect is Comilig to my mind. Recently I read function and they have set up some Batiches. it in the newspapers also. The hou. Minister So, in a big State like AndhKi Pradesh where why can't they do it? When I went to Guntur after I became a Rajva Sabha Member, the Bar Council in Guntur asked me to convey this to the House, but I could not do anything at that time because then the agita'ion was not on such a big scale. Now the agitat'on has caught up and t may spread. So 1 request the Government to give serious thought to such problems. Wherever such justified demands are there, they should come forward and remove the injustice and solve the problems so that peace will prevail-Especially an educated society like lawyers must not be left out like this. So I ihink Government will give consideration to such problems, not only in Guntur but wherever such problems ar'se. Either as a measure to reduce the backlog of cases or even to justify the aspirations of the local people, I think the Government should come forward and take some immediate and appropriate steps.

Thank you.

श्री मोहम्भद खलील्पंहमान (ग्रांध्रप्रदेश): जनाब बाईस-चेयरमैन साहब, लॉ मिनिस्टर साहब ने जो दोबिल पेश किए हैं, इन दोनों बिलों की मैं भरपुर ताईद करता हुं इस बजह से कि इन दोनों दिलों के जरिए जो भ्रमेंडमेंट लाए जा रहे हैं बह अपनी जगह यकीनन हक-वजरनिब हैं। बल्कि मैं तो भाइंगा कि जहां तक सुप्रीम कोई के जजों का साल्लुक है, उनके मकान के किरायों का जो एलाउंस 3000 रुपए इस बिल में रखा गया है, मैं समझता हूं कि मौजुदा हालात में ये 3000 रुपए बहुत कम है। इसमें इजाफा करना चाहिए इस बजह से कि हम देखा रहें हैं कि ईवन हैदरुबाद के जो कारपोरेशन के जो चेयरमैन हैं उनको हाउस <sup>.</sup>रेंट भ्र**लाउंसेज** 3000 से 3500 रुपया दिवा जाता है। दिल्ली में 3000 रुपया बहुत कम है। मैं होंग मिस्टिर साहब से दरस्वास्त करूंगा कि इतमें इजाका करें ।

अनाव वाइस चेयरमैन साहब, इस मौके का फायदा उठाते हुए मैं एक दो बातें भापकी सवज्जह में और मिनिस्दर साहब के सामने रखना चाहंगा । दामी जैसे मेरे दोस्त गिरि प्रसाद जी जो कि भेरी स्टेड के बाते हैं, उन्होंने कतालका किया है कि गुंट्र में हाई कोर्ट की एक बेंच कायम होनी बाहिए यह देरीना मतालवा है कोस्टल भ्रांध्नाभदेश का, उसकी में भरपूर ताईद करता हूं और होम मिनिस्टर **साहब से मैं दरक्वास्त करता हूं** कि इंतिहाई संजीदगी के साथ इस पर वह गौर फरमाएं और हाई कोट की एक बेंच सुंदुर में जल्द से जल्द कायम

दुसरी बात मैं यह श्रर्ज करना चाहता है कि सुप्रीम कोर्ट का जहां तक सवाल है, यह भी थ्रांध्र प्रदेश का देरीना मतालग्रा है कि सप्रीम कोटं का बैंच यहां कायम किया जाए। इसके लिए मीजु मुकाम हैदराबाद है । मैं होम मिनिस्टर साहब से दरख्यास्त करूंगा कि सुप्रीम कोर्ट का बैंच हैदराबाद में कायम करने के सवाल पर संजीदगी से गौर करें ताकि आंध्र प्रदेश, कर्नाटक, केरल और तमिलनाडू के ऐडवोकेट्स और वहां के क्लाइंटस को इतना बड़ा सफर तथ करके दिल्ली न ग्राना पड़े और वहीं पर खुद साज्य इंडिया में, हैदराबाद में जो तकरीबन सेंटर पड़ता है सभी स्टेट्स का, वहां पर कायम करने से सहुलियत मिल सके।

तीसरी बात यह है कि इस समय केसेज की पेडेंसी **मुख्त**लिफ हाई कोर्ट्स में और सुप्रीम कोर्ट में काफी बढ़ गई है। जरूरत इस बात की है कि इन केसेज की पेंडेंसी को जरूद से जल्द खत्म किया जाए । उस के लिए मीज़बा जो स्ट्रेंब सुप्रीय कोर्ट जजों की और हाई कोर्ट जजों की है, वह नाकाफी है। उस स्ट्रेंग को बड़ाना चाहिए ताकि पेडेंसी श्वरम ही जाए और जैसा सभी कहा गया है "अस्टिस डिलेड इज अस्टिस डिनाइड", लिहाचा इसमे अस्टी से जल्दी मुकदमें का फैमला वह पासकें।

मीया और ग्रांखरी सुझाव मेरा यह है कि हम यह देख रहे हैं कि जो लोवर जुडिशियरों है, जो छोटी अवालतें हैं, जैसे डिस्ट्रिक्ट जज है, सर्वोडिनेट जज हैं, मुंसिफ मजिस्ट्रेट हैं, इनकी सर्विस कंडीशस का भी उदाल रखा जाए क्योंकि उनकी जो सर्वित कंडीडस हैं, इनको जो तमस्वाह मिलतो है वह इंतिहाई मुझर है। लिहाजा जरूरत इस बात की है कि जब हम उनसे न्याय देने का काम कराते हैं तो जाहिर है कि उन के आहुनों पर किसी किस्म का बोक्ष न हो और मानसिक परेशानो से उन्हें मुस्तिसा नहीं रखना बाहिए। उनकी तनक्वाहीं और सर्विस संदोक्तस, ऐसाईहेश मादि मुनासिब होने चाहिए ।

انموں نے مطالبہ کیا ہے کہ کنٹور سیں ہائی کورٹ کی ایک بینچ قائم ہونی چاہئے۔ یہ دیرینہ مطالبہ ہے کوسٹل آندھراپردیش کا اس کی میں بھر پور تائید کرتا ہوں اور ہوم منسٹر صاحب سے میں درخواست کرتا ہوں کہ انتہائی سنجیدگی کے ساتھ اس پر وہ غور فرمائیں اور ہائی کورٹ کی ایک بینچ گنٹور میں جلد سے جلد قائم کریں۔

دوسری بات میں یه عرض کرنا جاهتا هوں که سپریم کورٹ کا جہاں تک سوال ہے یہ بھی آندھرا پردیش کا دیرینه مطالبه ہے کہ سپریم کورٹ کا بینچ وهاں قائم کیا جائے اس کے لئے موضوع مقام حيدر آباد هي مين هوم منسٹر صاحب سے درخواست کرونگا که سپریم کورٹ کا بینچ حیدر آباد میں قائم کرنے کے سوال پر سنحیدگی سے غور کریں تاکه آندھرا پردیش کرناٹک۔ کیرل اور تامل ناڈو کے ایلوگیٹس اور وہاں کے کائنٹس کو اتنا بڑا سفر طے کر کے دلی نہ آنا پڑے اور وهيں پر خود ساؤتھ انڈيا میں حیدر آباد میں حو تقریبا سینٹر پڑتا ہے سبھی اسٹیٹس کا وہاں پر قائم کر نے سے سہولت سل سکے۔

تیسری بات یه هے که اس سنے کیسز کی پینڈنسی منحتلف هائی کورٹ سیں کورٹ سیں کافی بڑہ گئی ہے۔ خرورت اس بات کی پینڈنسی کو کیسر کی پینڈنسی کو

यही कर बातें में लॉ मिनिस्टर साहब के सामने रखता बाहता हूं और मेरी पूरी तबको है कि वह इतिहाई संजीदनी के साथ उन पर गौर करेंने ।

†[شرى محمد خليل الرحمن (آندهرا پردیش) : حناب وائس چیر سین صاحب، لا منسٹر صاحب نے جو دو بل پیش کئے ھیں ان دونوں بلوں کی میں بھر ہور تائید کرتا ہوں اس وجہد سے کہ ان دونوں بلوں کے ذریعہ حو اسلمینٹ لائر حارهر هيل وه اپني جگه يقينا حق بحانب هیں۔ بلکہ میں تو کہونگا کہ جہاں تک سپریم کورٹ کے ججوں کا تعلق ہے انکر مکان کے کرایوں کا جو الاؤنس ... هزار روييه اس بل میں رکھا گیا ہے۔ میں سمجھتا هوں که موجودہ حالات میں یه تین ھزار روپیے بہت کم ھیں۔ اس میں اضافه کرنا جاهیر اس وجه سے که هم دیکهرهے هیں که ایون حیدر آباد کے حو کارپوریشنس کے حوجير مين هين انكو هاؤس رينك الاؤنسيز ... سيے ..ه ويه تک دیا حاتا ہے۔ دلی سی ... س هزار روپيد بہت کم هے ميں هوم منسٹر صاحب سے ذرخواست کروں کا کہ اس مين أضافه كرين،

جناب وائس چیر مین صاحب اس موقع کا فائدہ اٹھاتے ہوئے میں ایک دو ہائیں آپکی توجہ میں اور متسٹر صاحب کے سامنے رکھنا چاہوں گا ابھی جیسے میرے دوست گری پرساد جی جو کہ میرے اسٹیٹے سے آتے ہیں

<sup>†</sup>Translation in Arabic Script.

جلد سے جلد ختم کیا جائے۔ اسکیلئے موجودہ حو اسٹرنتھ سپریم کورٹ کے حجوں کی ہے وہ ناکائی ہے۔ اس اسٹرنتھ کو بڑھا نا چاھئے تا کہ پینڈنسی ختم ھو جائے اور جیسا ابھی کہا گیا ہے ''جسٹسڈلیڈ از جسٹس ڈنائیڈ'' اسزا اس سے جلدی سے حلدی مقدمہ کا فیصلہ وہ یا حکیں۔

حوتها اور آخری سجهاؤ سیرا یه ھے کہ هم يه ديكھرھے هيں كه حو لرور حوڈیشیری ہے۔ جو چھوٹی عدالتیں ھیں جیسے ٹسٹرکٹ جع ھیں۔ سب آرڈینیٹ جج میں۔ سنصف دیمسٹریٹ هیں انکی سروس کنڈیشنس کا بھی خيال رکها جائے کيونکه انکی جو سروس كنائيشنس هين الكوجو تناخواه سلتي ہے وہ انتہائي پورھے لہزا ضرورت اس بات کی ہے کہ حب ہم ان سے نیائے دینے کا کام کراتے میں تو ظاہر ہے کہ انکر ذہنوں پر کسی قسم کا بوجه ند هو اور مانسک پریشانی سے انهين سبتلا نهين ركهنا چاهئر- انكى تنخواهوں اور سروس کنڈیشنس۔ الأؤنسز آدبي سناسب هونر جاهئين-

یہی چند باتیں میں لا منسٹر ساحب کے ساسنے رکھنا چاھتا ھوں اور سیدی پورٹی توقع ہے کہ وہ انتہائی سنجید کی کر ساتھ اس پر غور کرینگے۔

भीमती विस्ता विस्ता पटल (गुजरात ): इससे भी महिलाओं को बहुत तकलीक होती है । इन सब बातों को सीच कर प्रपर हों। लेकिन इस के साथ ही साथ मैं कहता बहुती हूं । महिलाओं के लिए सुविधाएं भलन की जाएं तो कि हमारे समाज में न्याय बहुत महंगा है । न्याय मिलने में बहुत देरी लगती है भीर जैसे सब मेंस्बर्स ज्यादा रहेगी । खासकर जो भाषाचार और रेप 2144 RSS/95-33

ने कहा "जंदि १ सं डिलेड इज जस्टिसं डिनाइड" इससे पहले मैं दो बातें कहनां चाहती हूं कि अगर सुप्रीम कोर्ट की तीन चार क्रांचेण साउदनं इंडिया, वैस्टनं इंडिया में बनाई आएं और इस तरह से स्टेट में हाई कोर्ट की बांचेण बनाई आएगी तो इससे कांम का दबाब कम हो जायेगा। जो केस बढ़ रहे हैं उनमें भी कमी हो जायेगी सीर झट से न्याय मिल सकीगा।

इसके सलाव। में दूसरी बात कहना वाहती हूं कि हमारी जो महिला के केस कोर्ट में जाते हैं तो ज्यादासर परिन्यत्नी के बीच के या समुराल के साथ उनके झगड़ों के पत्नी को निकाल दिया गया हो तो, मैन्टेनेन्स कैसे दी जाए , प्रीटेक्सन कैसे हो, इस सरह के होते हैं। ऐसे केसेज भी कई साल तक चलते रहते हैं। महिला को ग्याय नहीं मिल पाता । इसमें बहुत समय सगता है । ग्रगर महिला कोर्ट श्रलग की आए तो इससे महिलाओं को योड़ी राहत मिलेगी । अगर। महिला कोर्ट में महिला न्यायाधीश को रखा आए तो यह भीर भी प्रष्ठा रहेगा स्योंकि एक महिला, महिला को अच्छी तरह समझ सकती है। आज हम क्या देखते हैं कि न्याय करने वाला भी मर्द है, उसकी जांच करने वाला भी मदं है और वह न्याम देने वाला भी मर्द है। यह मैल डोमिनेटेड सीसाइटी है। मदौँ के पास सब पावर है तो महिलाओं को न्याय कैसे मिल सकता है। इस चीज की ग्राप सब भेम्बर अच्छी तरह से समझ सकते हैं। मेरा यह आग्रह है कि अगर महिला न्यायमूर्ति रखी जाएगी इससे महिलाम्नों को न्याय मिलने में ज्यादा सुविद्या रहेगी। एक और भी बात है। कहीं-कहीं स्टेट में महिलाओं को अपने केस के लिए की लीयल सर्विस भिलती है लेकिन महिला धकेले कोर्ट में जा रहीं सकती है । उसके साथ कोई होता चाहिए । इसके साथ जो ग्राने वाले सौय हैं वे भी कोई न कोई काम धंधा करते हैं। अब एक के बाद एक ऐसे केस कतते हैं, और कहीं कहीं तो तीन-तीन, चार-कार साल तक केस चलते हैं तो उसमें जाने-जाने में जो दिक्कत होती है इससे भी महिलाओं का बहुत तकलीक होती है । इन सब बातों को सोच कर प्रगर महिलाओं के लिए सुविधाएं भलन की जाएं तो इससे महिलाओं को न्याय मिलने की मूंआईस

के केसेज होते हैं तो उसी समय महिलाओं की ब्रोटेक्सन की जरूरत होती है तो इसका भी योहा सा विवार इसमें करना जरूरी है । मेरी राय है कि न्याय जल्दी मिले, सस्ता मिले और महिलाओं को इसमें जोड़ा जाए । ये मेरे कुछ सुझाव हैं जिन्हें में भ्रापके सोचने के लिए रखती हूं।

PROF. SAURIN BHATTACHARYA Like everyone else I would aliso lend my support to the provisions of the Bill, though I am at- a loss actually what is the reason for the Bill regarding the Supreme Court Judges. The provision (IA) says:

> "Where a Judge does not avail himself of the use of an crffic'al resi dence, he may be paid every month an allowance of three thousand rupees."

I have no objection to Rs. 3,000 and I agree with Mr. O. Rajagopal and what Dr. Mitra also said. Nowadays Rs. 3,000 would not get a palace to the Supreme Court Judges. The Finance Minister might take umbrage, but if there is any concret proposal for increasing it, I would say this amount is rather too little. But the main question is this. In this Bill it has been stated that on 9th of May, 1986, the number of judges in the Supreme Court was increased. As a result it was not possible 'to provide accommodation to all of them at the same time. Therefore, the question of house rent allowance did arise. So it was incapacity of the Government. It is not that the Supreme Court Judges did not avail themselves of the facilities of free accommodation. So it shouldhave/been, perhaps, made clear.

There is another thing where it has been more careful; said that in a case the Supreme Courthad'passed orders to "the effect that where cfficial residence is not provided to a. Judge, he, may be paid an allowance of Rs. 3000 per month which should be exempt from incometax. There is the question of the Supreme Court order as to when it was passed; This has not been mentioned in the Statement of

and Reasons. In the Financial Memorandum it has been stated that it is not possible to say as to how many Judges would not be provided with free accommodat on. Therefore, per capita accounting is possible. It is very simple arithmetic. But total fund ng involvement cannot be made in respect of item (b) of the Financial Memorandum. It is something which should be more concrete and not like this. This contradiction in the Bill and the delay in bringingthe Bill could have been avoided. This Bill was s'gned by the then Law Minister, Shri Vijaya Bhaskar Reddy, who is happily or unhappily—I do not know presiding over as the Chief Minister of Andhra Pradesh for quite some time now. Now it has falleh...

SHRIMATI JAYANTHI NATARAJAN: Earlier the BJP stalled the business of the Honble. Now other Opposition parties are stalling the business of the House ...... {Interruptions)....

PROF. SAURIN BHATTACHARYA: Then you come in the Opposition and stop it further \_\_\_(Interruptions) ....

SHRI VISHVJIT P. SINGH: Mr. Vice-Chairman, I must say that the hon, Member is giving the most constructive suggestion. Of course, he is true to his oarty. He is true to his ideology.... (Interruptions)....

PROF. SAURIN BHATTACHARYA: Everybody s true to his ovra party and ideology. I do not know whether Mr, Vishvjit P. Singh Is bomething else.

The question is that the Government should have been a bit more expeditious and a bit

A few other ponts Were raised. I will Veiv briefly refer to the' question of Mana which was raised by Mr. Rajagopal. We are approaching the 21st Century. We exactly do not know the age of Manu. But Manu existed 2000 years before in 'his country. This Manu Smriti is gome-thing which cannot be accepted t'y eny reasonable or rational persott nowdays.

emouments and perks should be

a Judge should be made so comfortable that he

should not seek any temptation or he should not look for any favour from any litigant who

judiciary itself, yet the major recruiting ground for good and competent judges is successful

mind, there arises the point which was raised

SHRI O. RAJAGOPAL: Sir, an im-three minutes to share this thought with you. pression is being sought to be made frosaf Number one is, you must have a proper my statement as if I have pleaded that] understanding of the principle on which the Manu Smriti must be brought back and Judges' implemented. I have never said that...: formulated. The first principle is that the life of {Interruptions)....

appears before him or a potential litigant PROF. SAURIN BHATTACHARYA : He who might appear before him in future. The would have done better if he had suggested second principle is, though the judiciary is drafting of a new law separate from the partially recruited from the lower rung of the Anglo-Saxon law and not to harp on *Manu*.

There is just another point. While we practitioners at the Bar and im-fortunatily support that the judiciary should enjoy a there- is such a great disparity oday between reasonable comfort, at the same time, a the emoluments of a Judge and a successful question has arisen that everything is not practising lawyer that there is a very little quite ckay in the field or domain of the attraction for successful lawyers to give up their judiciary. All are not like Caesar's wife who practice and get on to the Bench. Therefore, was above all suspicion. This issue, this point Sir, at least, those who are willing to make that has brought the setting up of a full much sacrifice and give up their luctrative Constitution Bench in the High Court of practice and become Judges, should Calcutta. We may try to wish it away. But least not be compelled to lead perhaps it is only proper to wish it away and which is a tremendous departure from their the judiciary should devote itself to these life style to which they are used to. These are issues as it did once in case of one judge. the two principles whidi you must bear "n They should do this introspection in respect mind. Once yon bear these two principles in of others also. Thank you.

by Mr. Venkatra-man that you must SHRI RAM JETHMALANI (Karnataka) : more of the subordinate judiciary than you Thank you Mr. V'ce-Chairman, for giving me think of the High Court Judges and the Supitime to share my views with the House. Sir, I eme Court Judges. It is the subordinate Judge, must say that the hon. Minister of State for the subordinate Magistrate who comes in Law, of late, is becoming less and less contact with the public and it is he who controversial and more and more beneficial. It represents the institution of justice to the is no wonder that within a very short space of common man. Today, there is unfortunately about ten days, on three occasions, he has a tremendous amount of corruption that has qualified himself for not only my support but percolated into the lower rungs of the judiciary. also a word of compliment. I am again happp But I am not suggesting that corruption and to compliment him for bringing these two poverty necessarily ate invariable measures. They were long overdue and they concomitants. On the contrary, I always think are again the reflection of a great need of our that those people who have more wealth than society. Sir, the fact that the Judges will get they can consume, more wealth than even their Rs. 3.000 if they do not avail of their two generations can consume, they tend to be accommodation is a welcome provision. But a little mote corrupt because imrestricted even if you had raised it to Rs. 10,000|- or Rs. pursuit of nwney is a morbid disease. But on 30,000|-, I would have still supported your the other hand there is some truth in measura because I believe that there are two that life of a Judae should be so comiforprinciples which must' be borne in mind and that is why I wanted to take your two,

and I don't think that the life of the subordinate which believes that he was only a scribe. good bit of change in the emoluments of the people had already compiled. And, Sir, as a it is not enough. The vast gulf between the subscribe to the view that he really was a administration of jus tice or in the institution Commission Report, incidentally, have seen in the morning a subordinate Judge. The poor fellow cannot afford a car. He was standing there, drove past in a very luxurious car was the accused who was to appear before him after ten minutes in the court. This kind of a thing is scandulous. Every subordinate Judge should be prevented front standing in a quene. This kind of a thing is a scandal. I mean, every subordinate judge, the poor fellow, should be prevented from standing in a queue. I don't mean that everybody should begin to avoid standing in a queue, Sir. I like to go standing in a queue some time and enjoy a bUs-ride. That is like neither here nor there. I am not compelled to but the poor subordinate judge is compelled. 1 have seen what happened in the Gujarat case; the way the poor magistrate was treated by the police officers, just because he could not even prove that he was a magistrate. He did not look it. He could not, by the kind of comports that he enjoyed, even establish his identity as a judge. This kind of things are a scandal. I think care should be taken of him. Sir, I «hare this with Mr. Rajagopal. I do not believe that he suggested that you should enact Manusmiiti but, Sir, so far as Manu is concerned, I must tell you that today there is a controversy whether he was a

fortable that he does not look for any favour law-giver at all. There is a school ot thought Judges is really taken care of properly. I am There is another school of law which says he conscious of the fact thai there has been a only compiled things which some other subordinate judiciary in a couple of years but student of Manusmriti 1 can myself almost Supreme Court Judge and the subordinate person who brought together into one small Judge, who ultimately, as I said, repre-. sents book the laws which have been compiled by the common man, needs to be bridged. If the other evil-minded people. In the argument common man loses the confidence in the before ;he Supreme Court on the Mandal of Judges, then it is not good for the rule of opposition came more from lawyers of the law and it is not good for the country. So you other side, but we had to point out that they must take into account the suggestion which were not creating, by reservations, a system of Mr. Venkatraman has made, try and improve economic rehabilitation but they were the conditions of existing subordinate Judges. I providing compensation for persistent historic injustice. Sir, we had to quote Manu to show how Manu had brought damage to the genet'c standing in a bus queue and while he was endowment of the Shudras and the Scheduled Castes. So, Sir, nobody suggests that they should erect poor Manu's statue now outside our court. Nobody is suggesting they should enact Manusmriti but what he has been saving is that there are other courts in other countries which are honouring some of our law-givers; there is no reason why we should not honour our real lawgivers. Now, you select the real law-givers and please give them prominence and prestige.

> Thank you, Sir, for giving me an opportunity to speak.

श्री सत्य प्रकाश भारतीय : उपसभाध्यक्ष महादय विधि मंत्री जी ने जो उच्चतम न्यायालय न्यायाधीश (सेवा कर्ते) संशोधन विधेयक, 1993 ग्रीर उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (सेवा शर्ते) संशोधन विधेयक, 1993 प्रस्तुत किये हैं मैं इन दोनों का समर्थन करता हूं। न्यायाधीश चाहे सर्वेष्टिय न्यायालय के ही या राज्यों के न्यायालयों या निश्वली प्रदलतों के हों सब को ऐसी सुदिधाएं मिलनी चाहिये जिनकी ग्रोर श्री राम जेठमलानी जी ने ध्यान बार्कावत किया कि वह बिना किसी दिक्कत के प्रपना और अपने परिवार का जीवन व्यतीत कर सकें ? मैं केवल कुछ बातों की घोर ध्यान ग्राक्षपित करना चाहता हं स्थोंकि यहां पर चर्चा हुई कि ग्राम शायमी

को सस्ता न्याय मिलना चाहिये, जल्दी मिलना काहिये आज सरकार का भी नारा है जस्टिस एट डोर स्टेप । मेरे पास इसी सदन का 9 विसम्बर का इसाहाबाद हाई कोर्टका धांकडा है। सवाल या श्री जिलोगी नाय पतुर्वेदी स्नीर डा. मुरली मनाहर जाशी का । ब्रह्मशक्तित प्रक्त संख्या 995 में उनके द्वारा यह पूछा गयरा था कि इलाहाबाद हाई कोर्ट में दीवानी मामलों भीर फीजदारी मामलों की संख्या किसनी है भीर इनकी क्या स्थिति **है मौ**र किसने केसेज इस समय वहां पर लम्बित हैं। 30 जून, 1993 की स्थिति के अनुसार सिविल केसेड की संख्या 584597 ब्रीर किमिनल केसेड की संख्या 111283 है। इस प्रकार से 645880 केसेज 30 जुन को केवल इलाहाबाद उच्च न्यायालय में विचाराधीन थे। कुछ केसेज ती 15-15, 20-20 साल से लिम्बत पड़े हैं। इसके ग्रतिरिक्त इलाहाबाद हाई होर्ट में इस समय 8 स्थायी न्यायाधीसों के पद रिक्त हैं । पहला पद रिक्त हुमा 2 जुलाई, 1992 की, दूसरा 15 जुलाई, 1992 की, तीसरा 13नवम्बर, 1992 की, चीया 13 नवम्बर, 1992 की, पांचवा 9जनवरी, 1993 को, फिर 13 मार्च, 1993 को, फिर 7 भक्तूबर, 1993 की, 13 भक्तूबर, 1993 मौर धाठवां पद रिक्त हुमा है । स्वम्बर, 1993 की 1 इसके असिरिक्त सरकार ने वहां पर सात अडिशनल जर्जेक के पदों का मी प्रत्मोदन किया है। हाई कोंटे के जजेज की नियुक्ति की प्रक्रिया भी ऐसी है जिसमें कुछ बदलाव की करूरत है।इस प्रक्रिया के जलते मभी-कभी नियुक्ति में बहुत समय लग जाता है क्योंकि संबंधित उच्च न्यायालय के मध्य न्याय।धीश की सलाह ली जाती है, मुख्य मंत्री भी बीव में प्राते हैं। फिर यहां पर केन्द्रीय विधि मंत्री माते है, यहां पर प्रधान मंत्री जी ग्रौर सर्वोच्च न्यायालय के मुख्य न्यायाधील त्राते हैं। तो इसकी प्रक्रिया ऐसी होनी च।हिए कि कम से कम जल्दी से जल्दी जो रिक्त पद हैं उनमें निमन्ति कर दी जाए और उन पदों ो भर दिया जाए।

मैं इस भोर भी ध्यान प्राक्षित करना चाहता हं कि सर्वोच्च न्यायालय ने एक गुकदर्शे में सरकार की चाहे सलाह दी थी या डाइरेक्सन दिया था कि एक प्राल इंडिया जुडीशियल सर्विस भी बनानी चाहिए । सर्वोच्च न्यायालय ने जो फैसल। दिया, सरकार को जो सलाह दी थी उसके बाद सरकार

ने कहा था कि उस पर हम विकार भी कर रहें हैं तो मैं विधि मंत्री जी से जानना चाहता हं कि धाश इंडिया जुडीशियल सर्विस बनाने के संबंध में सरकार का क्या विचार है और क्या प्रतिकिया

इसके अतिरिक्त मैं एक बहुत गंभीर विषय की मोर ध्यान मार्कावत करना चाहता ह जो न्याया-धीशों की निम्बित से संबंधित है क्योंकि एक राज्य में किसी न्यायाबीश की नियुक्ति हुई। ला से अस्ट्री थे शायद । उसके बाद जैसा कि मैंने निवेदन किया, कियों भी न्यायाधीस की नियुक्ति नें गुरुप गंत्री, यहां के विधि मंत्री, प्रधान मंत्री मीर सर्वोच्च न्यायालय के मुख्य न्यायाधीश तक का उसमें हस्तक्षेप होता है। लेकिन उनके ऊपर कुछ अञ्चादार के आरोप थे । उनकी नियुक्ति का वारंट राष्ट्रपति जी के यहां से जारी हो गया और उसके बाद चुंकि संविधान में इस बात का प्रावधान है कि किसी भी जज की जब निय्नित होती है तब ग्रयना पर ग्रहण करने से पहले संविधान के भनु-च्छेद 219 के अन्तर्गत उनकी शपय ग्रहण करनी पड़ती है राज्यपाल द्वारा या राज्यपाल जिनकी तियक्ति करतः है उनके द्वारा । उनकी नियुक्ति हो गर्या जोर उसके याद कोई व्यक्ति सुप्रीम कोर्ट में गया, सुर्प्राम कोर्ट में उसने पिटीकन द, जिल की । सुप्रीम कोर्ट ने फैसला किया कि उन्हो शपव दिलाने से रोका जाए । केवल मैं उसका उद्धरण करना चाहता हूं जो रिपार्ट है ए.ब्राई.बार. 1992 सुप्रीम कोर्ट 1213 उसमें मुर्प्र.म कोर्ट ने यह लिखा है :

"The court finds the appo'ntee unfit to hold the office and d reeled 'the Union of India and other respondents present before us not to administer the oath or affilmation under article 219 of the Cons-tituton of Ind'a to.." so and so.

मैं नाम नहीं पढ़ेगा । मेरा निवेदन यह है कि एक हाई कोटं के जाज कं. नियक्ति हो जाती है, राष्ट्रवृति के यहां से बारट जारी ही जाता है उनकी नियमित का तो कम से कम इस प्रकार की जो प्रक्रिया है उसमें बदलाव, सुधार किया जाए । इन्हीं कब्दों के साथ ग्राप जो विश्लेयक लाये है, इन दोनों का मैं समर्थन करता हूं।

SHRI ASHIS SEN (West Bengal) : Sir..

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I am sorry. We are short of tme. We don't have time. We have already discussed this matter at length.

SHRI H. R. BHARDWAJ: Sir, I am very grateful to the House for its una-nimus taken steps to see that these arrears are resupport for passing these two small provisions, namely, the tax-free LTC to the Judges and an allowance of Rs. 3,000 in lieu of the bungalow to the Supreme Court Judges. Whenever I bring such measures in support of service conditions of the Judges I always get support from all sections of the House, from all parties, it respective of their thinking about the judicial system. One thing that I would like to place before the House is that we are doing a serious exercise for improving the legal and judicial system in the country. I am not going to accept that our judiciary is not one of the finest judiciaries in the world. Our judiciary has a very big name throughout the world for its independence and integrity. Similarly, our Bar has produced outstanding lawyers and judges. So, they are the foundation of our democracy and rule cf law and we are proud of them. Theie is actually a need to do more in this direction because the cases are every day increasing in the courts and the problems of the litigants ar also increasing in respect of the expenses involved have made a provision cf more than thousand and in respect of the delay which occurs in the disposal of the cases. These are problems which we are concerned with. After the Malimath Committee pave its finding, we have discussed it recently with the Law Ministers from all States in the country. After the report was discussed, we placed it before the hon. the Chief Justice of India because any change in the procedure or any change in the rules of the court or any suggestion which has to be passed on to the members of the Bar must be done before any decision is taken.

I am very happy that the judiciary did respond to the resolution which we had taken before it. They gave their suggestions. They constituted a committee of judges. We had a very useful discussion with the judiciary. Later on I requested the Prime Minister to convene a meeting of all the Chief Ministers and Chief Justices from all the States. I am very happy to inform the House that we have duced. About 20 to 22 points have been 'ormulated. We are forming a monitor-ng cell to see that these points are acted ipon. It is not that we are not conscious of the problems of litigants.

I am very happy that one of the senior Members and a senior advocate of this lountry has stressed for strengthening the lower judiciary. I have practised for almost 15 years in the lower courts. I know that the condition of the litigants throughout the country has deteriorated beyond repair. Thep have no oropsr court rooms. They have no proper bar rooms. They have no proper facilities for litigants. When I was a Planning Minister, I took up this matter with the hon. Finance Minister. He was kind enough to listen to me. He agreed that this particular subordinate judiciary problem should be grappled forthwith. He agreed, to consider this judicial infrastructure as one of the Centrally-sponsored schemes. Now justice is a planned subject 'n respect of judicial infrastructure. So we crores of rupees for improving the infrastructure in the sub-ordinaite judiciary through out the country on a fifty: fifty basis. Recently, the Supreme Court also gave a judgement in the all India Judges' Association case. They have Sanctioned transport allowance. They have sanctioned library allowance and they have also increased the age of retirement of subordinate judges. This is a continuing process in which the help of the Bar, the help of the State Government is necessary. The members of the Bar, who practise before a court, can describe the condition of the subordinate

judiciary must better. I am very happy that get ready for a dialogue to see whether we today the entire House has supported this can have High Court Benches at several noble cause. It is they who serve at the grassroots. If they are a frustrated lot, then we cannot feel that the higher judiciary will be much more effective. So, I am very thankful to all the Members for stressing on these podnts. On some other occasion we will discuss this whole thing on a separate motion or a separate resolution, whenever this House thinks it proper.

are following a system whereby the recum-bench has not been given, they go on strikenot able to maintain even our lower courts -ence. properly, how are we going to maintain all these Benches? The Chief Ministers have to provide the infrastructure. Merely asking for a (Andhra Pradesh): They get dis-gusted 'what Bench and' saying that a Bench should be there to do? The Government was not moving at w'll not serve the purpose. So we must

places ;n a State.

The High Court is a court of records and quality of justice cannot be allowed to be distributed at various places. But none-theless, the present status is that we are keeping in mind these requiests received from various States for a fiaal decision which wiU be applicable to the whole country. As a policy, I am particularly thankful to the hon the judiciary nas to agree. Particularly, the Members who pointed out that only people of Chief Justice of a High Court has to be taSaea integrity should be appointed as judges. This s into confidence. He must agree to have a the concern of all of us. After the nine-judges' bench of the principal Court away from the judgement, a scheme has been evolved by principal seat. So we have to persuade them. which this system has been strengthened. We The attitude of the lawyers—merely because a mendation which comes from a Chief Justice is not very much appreciable. I have noted down their concern. They think that a partijudges. Similarly, in the Supreme Court also they are following the same mediod ai with the Chief Minister sad the Chief Justice of that State. IF it is agreed to in the entire bound programme. In the' Memorandum of country, then they can also be given one. Procedure, which WC are finalising, the Supposing a Chief lustier decides that he does procedure is that the recommendation miist not want to have a hearth then have can also procedure is that the recommendation milst not want to have a bench, then how can vou come four months before a vacancy occurs. give a bench against his wishes? They say one Every Constitutional functionary, who is given thing and the next day they tO on strike... the charge of consultation and with whom we Senior Members wiH a^tre-date that going on have to consult, has to give his re-strike does not solve this problem. Strikes only commendation within six weeks. This whole make courts non-fonctional and if the courts exercise should be over within four months. I are closed, who thrives? The crininah 'hrive. think this delay in appointments also has been Courts must remain open. Our duty as lawyers taken care of-' There is one very strong and judges is to see that courts are made demand in the country regarding Benches. I am accessible day and night. Anybody who is not in a position to gie you any assurance r.ow aggrieved should be [able to get a redressal. because this is a very delicate matter." We Lawyers should not beccHne patty to the have to consult all the Chief Ministers and closure of courts, unless, of course there is a Chief Just'ces of High Cmirts. When we are thereat to the Constitution or indrcial independ

> SHRI MOTORU HANUMANTHA RAO a11

SHRI H. R. BHARDWAJ: The Government is moving.. (interruptions),.

SHRI MbTURU HANUMANTHA RAO: There was a gentlemaa's agree- j ment with judges. The philosophy 1S correct because even before the formation of Andhra Pradesh judges was got for their good living and good that a bench would be created in Vijayawada working conditions, the quality of justice is and Guntur areas. But you have not obliged us bount to suffer.. (interruptions), for so many years.

SHRI H. R. BHARDWAJ : I am not disputing the agreement. If you say there was an agreement, I cannot contradict it. But the question is that this should be discussed with बैठती है तो यह जो केसेज का अपनार लगा हुआ। the person with whom the agreement was है के टे में, उनके निपटारे के शिए कोर्ट ज्यादा made. Merely resorting to strike is no solution. This is my most htmible submission to you. What I am saying is that on an issue like this where you need to make कडौती कर दी जाए। जब ग्राधिक संकंट देश improvements in the judicial system or the के ऊपर है, अर्चे प्रधिक बढ़ा नहीं सकते तो legal system, you have to have a continuous dialogue. You cannot change the system overnight. You have to go step by step and I have given you some points. The courts ths is taking place. When I charge, no District Judge in the country was getting a staff car. One of the judges who was trying the mos' famous Union Carbide Courts function under a certain system, case met with an accident and broke his leg, noi like this.. (Interruptions). .Sir, we while travelling in a bus. Thereafter, this matter have already requested the Bench and the was taken up with all the Chief Ministers Bar to see if they can reduce the arrears They were not willing to give a staff car to the ari to see how they can do it. Fortunately, District Judge. Then I had to impress upon now, with the cooperation of the judi them that if a Collector and others get a car, ciary, this year, the Supreme Court has why not a District Judge? to the Distr'ct Judge. Now with great difficulty a system where you can straightway say, they have agreed to give library facilities and "Do this and do that". They are meant So we are persuading for transport facilities. them slowly and steadily. Because financial constraints, they are also helpless., e This is a continuous process by Which We cannot tamper with justice. must improve the service conditions of all you have to go to them and make judges. I accept this proposition that judiciary is and then the Bar has to not like other services. That fallacy must be Supreme Court has increased the working removed from our minds. Because other hours by haVf-an-hour every day. Also, when services are not getting it, judiciary also should the Stipreme Court is called upon to take an not get it is Hot correct. Judiciary is a separate important case, they sit at midnight. They have limb rf State, ti has an independent existence

and we have to maintain its independent. I am in agreement with the hon. Member, Shri Ram Jethmalani, that there is a philosophy behind the amenities which are provided fo the unless you care for their good living and good

श्री संघ प्रिय गौतनः मंत्री औ, मगर एक बात तो कर सकते हैं कि जैसे पालियामेंट काम के निपटारे के लिए रात बारह-बारह बजे तक देर तक दैठे और जो कोर्ट की दो महीने की छुद्दियां होती हैं उसमें पन्द्रह दिन यह तो आप कर सकते हैं।

first assumed should sit for some more time.

SHRI H. R. BHARDWAJ: Sir, the Then the pruned down the arrears by 10,000. So, Government agreed to give a staff car effons are being made. But this is not administrafon

> Therefore. cooperate. Now, the sat at midnight in the recent days. say that the Supreme Court and the High Courts are not willing but the only thing is that we must cooperate with hem and give them those facilities which are necessary. I am happy that on these

iwues, TCe are always unanimous and we always welcome them. Mr. Ram : esh): Sir, with your permission, I would like Jethmalani was kid enough to say that to know from the hon. Ministet as to whether I was always receptive. I value the sug he would relax tho age limt for womangest ons of my colleagues. And when vou Judges. give constructive suggestions, it defiiiiely make ma function better as a Minister and every suggestion from every RAZI): He has said that he would corner encourages me; 't does not d scourage see to it that more woman-Judges are me from doing my work. Therefcire, on this appointed, issue, when you lend me support. I am proud of this support, .And let ir he conveyed that that the Bill be passed.

more wnmen-ludges are .appointed?

SHRI TINDIVANAM G. VENKAT-RAMAN: You demand 30 per cent reservation.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI); You would like to respond.

SHRI H. R. BHARDWAJ: Definitely, Sir, I am n agreement with that. We have been searching for talents in women. When T joined the Bar, there were no women in this field. Now, over the years, we find that there are three or four woman-Judges n the Delhi High Court. And we are trying to have one or two woman-Judges in every high Court. On this issue, we are requesting that if there are woman-lawyers who fulfil the quilities desired by the Chief Justice, thev can be recommended. Preferential ueatment will, definitely, be given. There is no reservation on this point. I think, in the last few years, there has been one woman Judge n the Supreme Court.

SHRI SURESH PACHOURI (Madhya Priu

THE VICE-CHAIRMAN (SYED SIB-TEY

SHRI MOTURU HANUMANTHA RAO: on this issue, the entire country is one with Sir, 1 welcome the Bill. Of course, we should the judiciary. With these words, Sir, I move support the demands of the Judges. But, recently, a judgement which was ;given by the Court has disturbed the entire womanhood of SHRIMATI JAYANTHI NATARAJAN: our country. Tho Karnataka High Court had Sr, the hon. Member, Mr. Patel, raiied an convicted two ynuti. on the charge of raping a important point about woman-judges. At girl. But when they appealed to the Bench present, there is only one women Judge of the comprising two Judges, they reduced the Supreme Court and there are very few sentence saying that in their youth they were woman-Judges in the High Courts. Will 'he tmpted to do il and so il was an excusable Government initiate steps to see to it that thing. It is the most awkward thing. This creates soc'al problems also. This should not have been done.

> THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Now, I shall first put the motion regarding ihe Supreme Court Judges (Conditions of Service) Amendment BH, 1993, to vote.

The question is:

"That the Bill further to amend the Supreme Coust Judges (Conditions of Service Act, 1958, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SYED JSIB-TEY RAZI) : We shall now take VP Clause-by-clause consideration of the

Clauses 2 and 3 were added to the Bill.

Clause 1. the Enacting Formula and tfa Title were added to the BUI.

SHRI H. R. BHARDWAJ: Sir, I move:

"Tbat the Bill be returned."

rhe question was put and the motion was adopted.

THE VIQE-CHAIRMAN (SYED 5IBTEY RAZI): I shall now put the motion regarding consideration of the High Court and Supreme Court Judges (Conditions of Service) move: Amendment Bill, 1993, to vote.

The question 's ':

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Cond"-tions of Services) Act, 1958, as passed by the Lok Sabha, be taken info consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): We shall now take up clause-byclause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Cfcuse 1, the Enacting Formula and the Title were added to the Bill.

"That the B ll be returned."

The question was put and the motion was adopted.

### THE INLAND WATERWAYS AUTHO-RITY OF INDIA (AMENDMENT) BILI., 1993

THE VICE-CHAIRMAN (SYED ^PTEY RAZI): We shall now take up the Inland Waterways Authority of India (AmendiBsnf) Bill, 1993. There were two

or three speakers. Bui they have agreed that this is a non-controversial Bill and t could be passed without discussion. 3'nce only Mr. Ashis Sen wants to speak, he can speak. Now, the Minister to move the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to

> "That the Bill to amend the Inland Watenvays Authority of India Act, 1985, as passed by the Lok Sabha, be taken into cons'deration."

The question was proposed,

SHRI ASHIS SEN (West Bengal): Sir, considering the pressure of time, I would like fo confine myself within two or three m

I support this Bill because it ends the dichotomy between the Inland Waterways Authority of India Act and the Ind'an Vessels Act as far as determining the breight and are of the passengers is concerned. While supporting this Bill, I would like to point out certain things. Our country is full of riverine infrastructure which could be fully utilized for SHRI H. R. BHARDWAJ: Sir, I beg to the purpose of transport cf goods and passengers in our country. But, while mentioning this, I would like to say that there is the Raja Bagan Dockyard in the Garden Reach area of Calcutta which manufactures and produces steamers and small shipping vessels which feed the var ous ports n the country. But I find today that in spite of there being thousands of skilled workers and engineers, full utilization of that Dockyard is not being made. Even though we would like to have improvement and. betterment of the waterways, I would like to request the Minister to see, while abolishing this dichotomy, that the purpose for which this is being done is .served, and that most cf the small vessels and steamers are ordered for from the Raja Bagan Dockyard in the